

F. No. 01(05)/Circular/CESTAT/2017
Customs, Excise and Service Tax Appellate Tribunal
West Block No 2, R. K. Puram, New Delhi-110 066

Circular


Dated: 15.10.2018

It has been noticed that many a number of appeals of the year 2010 and prior to that year are pending in various Benches and in this respect, the Hon'ble President has observed the following:-

“Endeavour should be to decide appeal of 2010 and prior to this year. Necessary steps be taken to list these appeals.”

It is, therefore, directed that the Bench registries shall invariably list all pending appeals of the year 2010 and prior to that year before the respective Benches for disposal on priority basis by the Hon'ble Benches.

This issues with the approval of the Competent Authority.


15/10/18
(Mohinder Singh)
Dy. Registrar(Judl.)

To:

1. Dy. Registrar/Asst. Registrar, CESTAT, Delhi/
Allahabad/Chandigarh/Kolkata/Mumbai/
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